

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 125
689/2016

IN THE MATTER OF:

EMAAR Developers Ltd and
EMAAR MGF Land Ltd.

.... Applicant/petitioner

Order under Section 230-232

Order delivered on 16.09.2019

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant: Mr. S. N. Mukherjee, Mr. Tishampati, Ms. Aarti,
Mr. U.K. Chaudhary, Ms. Manisha, Mr. Pratham, Advs
For the Respondent: Mr. Sodipto Sarkar, Mr. Amar Gupta, Mr. Mayank,
Mr. Daksh, Mr. Gaurav, Mr. Raghav, Mr. Ashish Joshi, Advs.
For the OL: Mr. Ayush Beotra, Adv.

ORDER

CA-1102(PB)/2019

Let the rejoinder be filed within two weeks with a copy in advance to the counsel opposite.


CA-1811(PB)/2019

Let the reply be filed within two weeks with a copy in advance to the counsel opposite.

Rejoinder, if any be filed within one week thereafter, with a copy in advance to the counsel opposite.

List on 22.10.2019.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)